

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (C) No. 23154/2018

(Arising out of impugned final judgment and order dated 08-05-2018 in WA No. 21228/2013 passed by the High Court of Judicature at Allahabad)

JAI PRAKASH SINGH

Petitioner(s)

VERSUS

THE STATE OF UTTAR PRADESH & ORS.

Respondent(s)

Date : 09-02-2024 This petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE J.K. MAHESHWARI
HON'BLE MR. JUSTICE SUDHANSHU DHULIA

For Petitioner(s)

Mr. Sudhir Dixit, Adv.
Mr. Vishal Prasad, AOR
Ms. Ritika Sethi, Adv.
Mr. Utkarsh Dixit, Adv.

For Respondent(s)

Mr. Sanjay Kumar Tyagi, AOR
Mr. Parvesh Tyagi, Adv.
Mr. Sanjay Kumar, Adv.
Mr. Ajay Kumar Pandey, Adv.

UPON hearing the counsel the Court made the following
O R D E R

It is stated by the learned counsel for the respondent-State that affidavit in furtherance to the order dated 15.09.2023 has been filed by the State of Uttar Pradesh. It is not on record. Let it be placed on record.

If so, advised, the petitioner may seek instructions and file counter affidavit, if any, within two weeks.

Re-list the matter thereafter.

(NIDHI AHUJA)
AR-cum-PS

(VIRENDER SINGH)
BRANCH OFFICER